

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Excise Appeal No. 86793 of 2018

(Arising out of Order-in-Appeal No. NSK/CEX/000APPL/190/17-18 dated 08/02/2018 passed by the Commissioner of Central Excise, Customs & Service Tax Nashik-II)

M/s Snowcem Paints P Ltd

.....Appellant

A/702, A Wingh Pranik Chambers
Sakivihar Road Sakinaka, Andheri E
Mumbai, Maharashtra-400072

VERSUS

The Commissioner-Nasik

.....Respondent

Kendra. Rajaswa Bhawan,
Old Agra Road...Gadkari Chowk,
Nasik, Maharashtra-422002

APPEARANCE:

None for the Appellant
Mr. S.K. Hattangadi, Assistant Commissioner, Authorised Representative
for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86572 / 2021

Date of Hearing: 28/07/2021

Date of Decision: 28/07/2021

PER: AJAY SHARMA

In the instant Appeal, the Appellants have applied under the Sabka Vishwas Scheme, 2019 with the competent authority and the said authority has already issued a discharge certificate in the form of SVLDRS-4 for full and final settlement of tax dues under Section 127 of the Finance Act, 2019 r/w Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 on 05/02/2020.

2. In view of the aforesaid, the Appeal filed by the Appellant before this Tribunal ceases to exist and is accordingly dismissed as deemed to be withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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